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GOVERNMENT OF INDIA
Ministry of Finance
(Department of Revenue and Insurance)

New Delhi, the 24.6.1971.

NOTIFICATION
(INCOME-TAX)

No.200(F.No.404/26/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises:-

1. Shri O.P. Daga

who is Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This notification shall come into force with immediate effect.


(S.K. Lall)

Deputy Secretary to the Govt. of India.

The Manager,
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No.200(F.No.404/26/71-ITCC):

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